

(a) whether as per the provisions of Section 108(1)(iii) of MSCS Act, 2002 the books of account and other books and papers of every Multi-State Cooperative Society (MSCS) are open to inspection by members of MSCS;

(b) the details of books of account and other books and papers of MSCS which are not open to inspection by the members of MSCS; and

(c) whether as per the provisions of Section 108 of Multi-State Cooperative Societies (MSCS) Act, 2002, members of MSCS can obtain copies of documents and records etc. relating to the affairs of MSCS and if not, reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) Yes, Sir. All the books of account and other books and papers of MSCS are open to inspection by the members of MSCS by giving prior notice to MSCS.

(b) Does not arise.

(c) Yes, Sir. Members of MSCS can obtain copies of documents and records etc. on request.

#### **Inspection of books of accounts of MSCS**

3832. SHRI RAM KUMAR KASHYAP: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether a member of Multi-State Cooperative Society (MSCS) has to give prior notice to MSCS for inspecting books of accounts etc. as per the provisions of Section 108 of Multi-State Cooperative Societies (MSCS) Act, 2002 and if so, the details thereof;

(b) whether Directors/Officers/Employees of MSCS can refuse disclosure of books of accounts etc. for inspection to members as per the provisions of Section 108 of Multi-State Cooperative Societies (MSCS) Act, 2002 and if so, the details thereof; and

(c) by when election will be held to fill up the vacant posts of delegates and directors in Kendriya Bhandar?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) Yes, Sir. As per the provision of Section 108 of the MSCS Act, 2002, a member has to give prior notice to MSCS for inspecting books of accounts etc.

(b) No, Sir.

(c) Conduct of election to the vacant posts of delegates and directors of Multi-State Cooperative Societies, including Kendriya Bhandar, fall under the powers and functions of the Board as per the provision of Section 45 of the MSCS Act, 2002, and as such, the Board of Directors of Kendriya Bhandar has to decide the date of election for the vacant post of delegates and directors in Kendriya Bhandar.

#### **Effect of high yielding varieties of seeds**

3833. SHRI M.P. VEERENDRA KUMAR: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether it has come to the notice of Government that the high yielding varieties of seeds and the methods used for increasing agriculture growth have caused soil salinity and damage to the physical structure of soil; and

(b) if so, the action taken by Government for empowering the farmers to adopt environment-friendly agricultural methods?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) and (b) No, Sir. There has been no report on direct correlation between high yielding varieties of seeds and soil salinity. Indian Council of Agricultural Research - Central Soil Salinity Research Institute, Karnal, which has the specific mandate of developing salt tolerant varieties of field crops has been recommending package of practices for reclamation of salt effected soils. National Agricultural Research System has developed salinity tolerant varieties of field crops during the last five years details of which are given in Statement (*See below*).

The Government of India has also been implementing a Sub-scheme of Rashtriya Krishi Vikas Yojana (RKVY) on Reclamation of Problem Soils and promoting micro-irrigation methods under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) to reduce over-use of water in agriculture to avoid secondary salinization.